

Haryana Common Purposes Land Eviction And Rent Recovery Act, 1985

15 of 1985

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An Act to provide for eviction of unauthorised occupants from land reserved for common purposes under the East Punjab Holdings (Consolidation and Prevention of Fragmentation) Act, 1948. Be it enacted by the Legislature of the State of Haryana in the Thirtysixth Year of Republic of India as follows :-- 1[STATEMENT OF OBJECTS AND REASONS The Panchayats and the Government are facing difficulty in the eviction of unauthorised occupants from the lands reserved for common purposes under the East Punjab Holdings (Consolidation and Prevention of Fragmentation) Act, 1948 as only the management of such land has been given to Panchayats/ Government and the ownership vests in the proprietors. It is intended to bring such lands within the ambit of Haryana Public Premises and Land (Eviction and Rent Recovery) Act, 1972 so as to enable the Panchayats/Government to start eviction proceedings against unauthorised occupants. Hence this Bill.] * Received the assent of the President of India on the 4th December, 1985 and was published in Haryana Govt. Extra LS. Part I dated 17-12-1985 at Page 197 1. Published in Haryana Govt. Gaz. Extra. Dt. 26-9-85 at Page 1612

1. Short Title :-

This Act may be called the Haryana Common Purposes Land Eviction and Rent Recovery Act, 1985.

2. Definition :-

In this Act unless the context otherwise requires, "common purposes land" means the land reserved for the common purposes of a village under section 18 of the East Punjab Holdings (Consolidation and Prevention of Fragmentation) Act, 1948, the management and control whereof vests in the State Government or the Gram Panchayat under section 23-A of the aforesaid Act.

<u>3.</u> Application Of Haryana Act, 24 Of 1972 To Common Purposes Land :-

Notwithstanding anything contained in any law for the time being in force, the provisions of the Haryana Public Premises and Land (Eviction and Rent Recovery) Act, 1972 shall apply to common purposes land which shall be deemed to be public premises for the purpose of the said Act.